

from Leprosy and living in Delhi. The Directorate of Social Welfare, Delhi, and the Delhi Kusht Rog Samiti brought to the notice of the persons suffering from Leprosy the availability of facilities for sterilisation operations. The patients who agreed to undergo the sterilisation operation were provided transport facilities by the Delhi Municipal Corporation for bringing them to the Hindu Rao Hospital and taking them back after the operation.

(b) and (c). The State Governments have been requested to extend facilities for Family Planning to leprosy patients by detailing mobile family planning clinics to visit the institutions meant for treatment of Leprosy.

Drinking Water Supply to Municipalities in Punjab

699. **Shri D. C. Sharma:** Will the Minister of Health be pleased to state:

(a) whether any sum has been allocated by the Centre to the Punjab Government for supplying protected drinking water to Municipalities during the Third Five Year Plan period so far; and

(b) what progress has been made in supplying protected water to the Municipalities of Gurdaspur District, Punjab, with its heavy concentration of working class busties, refugee colonies and congested population?

The Minister of Health (Dr. Sushila Nayar): (a) An amount of Rs. 22.00 lakhs has been paid as loan to the Government of Punjab for their urban water supply and sanitation schemes during 1961-62 and an amount of Rs. 41.51 lakhs has been allocated as loan for these schemes for 1962-63.

(b) The 1st instalment of Dalhousie water supply scheme has been completed and further work is in progress. A water supply scheme for Pathankot has already been provided. The Municipal Committees, Sujampur and Gurdaspur have recently asked the State Public Health Engineering

Department to prepare their water supply schemes and survey work in this connection has been undertaken. The other local bodies in Gurdaspur District have not so far approached the State Government for loan to implement their water supply schemes.

Recovery of Sales-tax paid by D.G.S.&D.

{ **Shri Morarka:**
700. { **Shri Vidya Charan Shukla:**
{ **Shri R. S. Pandey:**

Will the Minister of Economic and Defence Co-ordination be pleased to state:

(a) whether it is a fact that consequent on the Sales Tax Continuance Order 1950 being held *ultra vires* of the Constitution, a sum of Rs. 40 lakhs paid as sales tax by the Directorate General of Supplies and Disposals during 26th January 1950 and 31st March, 1951 in inter-State transactions, became recoverable;

(b) whether the said amount was realised; and

(c) if not, the reasons therefor?

The Minister of Supply in the Ministry of Economic and Defence Coordination (Shri Hathi): (a) to (c). According to the judgement of Supreme Court in the case of M/s. Ramnarain & Sons (1955), sales-tax could only be collected by the State in which the goods were actually delivered, and not by the State from which the goods were sent for such delivery. Consequent on this judgement, the question whether the sales-tax of the 'State of Despatch' paid by the Directorate General of Supplies and Disposals to their suppliers in respect of the transactions during the period 26-1-1950 and 31-3-1951 could be recovered from the suppliers was examined. The State Governments had treated as final the assessments made before the aforesaid judgement of the Supreme Court. The suppliers